Shri B. N. DATAR: The information is very wide. For three years they have asked for this information.

DR. SHRIMATI SEETA PARMANAND: May I know what procedure is followed when Government retain non-technical personnel in particular after 55—whether the Government refer the question to the Public Service Commission or merely departmental action is taken?

SHRI B. N. DATAR. We refer such questions to the U.P.S.C.

Shri S. N. MAZUMDAR: In view of this statement, am I to understand that the report of the Home Ministry is not complete or accurate?

Shri B. N. DATAR: The information is complete to the extent that it has been given there.

FOREIGN CONCERNS IN INDIA

- *604. SHRI RAHMAT-ULLAH: Will the Minister for Finance be pleased to state:
- (a) how many foreign companies and firms and individuals have wound up their business in India from 1947 onwards; and
- (b) what is the fresh foreign investment in India during the above period?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) From July 1947 to December 1952, 69 foreign business institutions in India have been sold to residents and 12 have been liquidated.

- (b) The remittances received during the above period for investment in India amount to Rs. 8.3 crores.
- SHRI C. G. K. REDIDY: May I know how many firms constitute this Rs. 8.3 crores under (b)?

Shri M. C. SHAH: The remittances received during this period for in-

vestment in India amount to Rs. 8.3 crores.

Shri S. N. MAZUMDAR: May I know if the Government have any idea about the number of foreign firms which have taken Indian partners after 1947?

Shri M. C. SHAH: Foreign firms with Indian partners? I have not got that information. I have got information only about foreign firms working in India.

Shri M. VALIULLA: Is there any condition attached to foreign investments made in Indía?

Shri M. C. SHAH: For foreign investments Government approval is necessary. When investment is made in a joint stock company registered under the Companies' Act, certain necessary information is required from them and under certain sections the approval of the Government is necessary, and if the Government think that it is in the interests of the country, they will give the approval.

*605 & *606. [Postponed to 13th May 1953.]

Cividians in the Military Engineer Services

- *607. PANDIT S. DUBE: Will the Minister for Defence be pleased to state:
- (a) the number of civil personnel $i\eta$ the Military Engineer Services of India; and
- (b) whether it is proposed to militarise this service; if so, when?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):
(a) 34,185.

(b) The basic cadre of officers already provides for a proportion of